

COMMITTEE ON PAPERS LAID ON
THE TABLE

[English]

Minutes

SHRI M. V. CHANDRASHEKHARA MURTHY (Kanakapura) : I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating the their Ninth Report.

12.05 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

[English]

Nineteenth Report

SHRI R.P. SUMAN (Akbarpur) : I beg to present the Nineteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.16 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) Measures needed to root out corruption from amongst the Government employees

SHRI MOOL CHAND DAGA (Pali) : The honest and self-respecting citizen of today's India, whether he is a small or marginal farmer or a big landlord, whether he is a poor shop-keeper or small or big entrepreneur or whether he is a small hawker, is fed up with corrupt employees and officers who do not feel satisfied with their salaries and earn illegally through malpractices which they consider as a source of their

income and enjoy life with that money. If he is a clerk in some office he will sit on the file and would not move it till his palms are greased. If he is an Inspector, he will not bother whether some one is playing with the health of the people by selling adulterated foodgrains or other edible commodities. He is concerned only with his monthly commission. If he is a labour officer or labour inspector, he keeps the small as well as big industrialists under his thumb. In short, all Indians are fed up with these employees/officers who are indulging in illegal means of earning whether they are policemen or village Patwaris, office clerks or hospital compounders.

Until the people get rid of these harassing corrupt employees the future of the country will remain dark and until the higher officers take action against these corrupt and shirker employees and remain hand in glove with them, the citizens will remain deprived of the facilities of a Welfare State which they are entitled to get.

[English]

- (ii) Demand for more funds for construction of houses for tribal families displaced by Dandakarnaya Project in Koraput (Orissa)

SHRI K. PRADHANI (Nowrangpur) : Sir, there are two zones of Dandakarnaya Project in Koraput district of Orissa, one with its headquarters at Umerkote and the other at Malkangiri. The project started there in the year 1962 to rehabilitate displaced persons from East Pakistan and side by side rehabilitated some tribal families who were displaced by project or who had no means of subsistence, on 25% of the land reclaimed by Danakarnaya Authority. Government spent Rs. 4,000 per family to give them a house for displaced persons from East Pakistan but spent only Rs. 1,200 for a tribal family and as a result of that only temporary sheds were constructed for the tribals who deserted the houses soon after they collapsed without repair.

The construction of large number of houses for tribal families has not been